



2026:AHC:45659

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3133 of 2026

Rahul Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shyam Sunder
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shyam Sunder, learned counsel for the petitioner and Sri Rahul Malviya, learned Standing Counsel, who appears for State-respondents.
2. The writ petitioner claims to be a first information report who has lodged against the respondent no. 5 with respect to case crime no. 455 of 2023, under Sections 147, 148, 452, 323, 308, 504, 506, 354B, 392 IPC and 7/8 POCSO Act and section 3(2)(va), 3(1)(da) 3(1)(dha) SC/ST Act, police station-Khurja and according to the writ petitioner, the respondent no. 5 is not entitled to be accorded appointment on the post of Constable.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the writ petitioner has no *locus standi*, however, he submits that the respondents conduct the document verification as well as the character verification and in case something is found against the respondent no. 5, suitable action be taken.
5. Bearing in mind the stand taken by the learned Standing Counsel, no direction is called for, the writ petition stands **disposed of**.

February 27, 2026

Ashu

(Vikas Budhwar,J.)